

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6350/2022

(Arising out of impugned final judgment and order dated 17-04-2019 in JA No. 45/2016 passed by the High Court of Judicature at Allahabad)

GUDDU ALIAS HASEEB KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 73495/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Jasbir Singh Malik, Advocate
(Amicus Curiae)
Ms. Muskan Agarwal, Adv.
Mr. Kush Goel, Adv.

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Taking into consideration the facts and circumstances, during the pendency of the appeal, the appellant is directed to be released on bail in connection with FIR No.198/2012 registered with Police Station Tirwa, District Kannauj, U.P., on such terms and conditions as deemed fit by the Trial Court.
3. The Registry is directed to call for the records from the Courts below.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)